

Sixteenth Loksabha

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Title: The Minister of Finance and Minister of Corporate Affairs laid an explanatory statement showing reasons for immediate legislation by promulgation of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 (No. 7 of 2017).

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 (No. 7 of 2017).